

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

37. IA 2936/2021 IA 4083/2023 in C.P.(IB)/1686(MB)/2017

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 14.06.2024**

NAME OF THE PARTIES:- IA 4083/2023 Maharashtra Industrial
Development Corporation Vs. Manoj Kumar
Agarwal
IN THE MATTER OF
The Rubber Products Ltd.

Section: 33(1) Sec 60(5) U/s 10 of Insolvency and Bankruptcy Code, 2016

ORDER

IA 2936 of 2021:- Counsel, Pulkit Sharma appeared for the Applicant. It has been pointed out that State Bank of India is the only member of the Committee of Creditors.

Registry is directed to issue notice to the CoC intimating the next date of hearing and file track consignment report at least two days before the next date of hearing. In addition to Court Notice, the Applicant is also directed to issue notice to the CoC intimating the next date of hearing by all possible means (i.e. Speed Post, Email, etc.) and file affidavit of service enclosing therewith the notice along with proof of service of notice at least two days before the next date of hearing. List this matter on **31.07.2024**.

IA 4083 of 2023:- Sr. Counsel, Chetan Kapadia a/w Shyamali Gadre a/w Harshita Bhanushali appeared for the Applicant/MIDC and Counsel, Pulkit Sharma appeared for the Respondent. List this matter on **31.07.2024**.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)

ANKIT

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)